

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00425/2020

DATED THIS THE 19th DAY OF OCTOBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Smt. Sudha Jacob
W/o Boni Varghese K.Oommen
Aged about 52 years
Working as Post Graduate Teacher (Chemistry)
Kendriya Vidyalaya
Karwar Naval Base, Karwar
Uttara Kannada District – 581 308.Applicant

(By Advocate Shri Adithya - through video conference)

Vs.

1. Union of India
Represented by its Secretary
Ministry of Education
Shastri Bhawan, Dr.Rajendra Prasad Road
New Delhi - 110 001.

2. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi – 110 016.

3. The Assistant Commissioner (Estt.2 & 3)
Kendriya Vidyalaya Sangathan
18, Institutional Area

Shaheed Jeet Singh Marg
New Delhi – 110 016.

4. The Deputy Commissioner
Kendriya Vidyalaya Sangathan
Regional Office
K.Kamaraja Road, Bangalore-560 042.

5. The Principal
Kendriya Vidyalaya
Karwar Naval Base, Karwar
Uttara Kannada District – 581 308.

.....Respondents

(By Advocate Shri Vishnu Bhat – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri Vishnu Bhat, learned counsel representing the respondents stated that the relief claimed in the present Original Application has already been granted to the applicant by way of an Office Order dated 14.10.2020.

2. The fact as stated by Shri Vishnu Bhat has not been disputed by Shri Adithya, learned counsel representing the applicant.

3. In view of the above, nothing survives in the present Original Application and the same is disposed of having been rendered infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

/ps/

(SURESH KUMAR MONGA)
MEMBER (J)